

IN THE COURT OF JUDICIAL MAGISTRATE NO.I, MADURAI.

Present : Thiru.R.KARTHIKEYAN, B.A.,B.L.,
Judicial Magistrate No.I, Madurai.(FAC).

Dated this the 14th day of September 2020

Cr.M.P.No.1541/2020

Pitchaimani @ Mannaru, S/o.Mayandi

....Petitioner/Accused.

Vs.

State through the Inspector of Police,
Teppakkulam(L&O),P.S.
Cr No.1051/2020
U/S.3 of TNPPDL Act.

...Complainant/Respondent

Date of Remand: 24.08.2020.

This bail petition is coming before me on this day in the presence of Tr.S.SHAHUL HAMEED BAIG, Advocate for the accused and after perused the case records this court passed the following.

ORDER

Heard. Perused. The offence U/s.3 of TNPPDL Act is exclusively triable by the court of sessions and considering the facts and circumstances of this case, this court declined to grant bail. Hence this bail petition is dismissed.

Pronounced by me in open court on this 14th day of September 2020.

(Sd.)R.Karthikeyan, (14.09.2020)
Judicial Magistrate No.I,(FAC)
Madurai.